

**SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - THE MANIPUR MOUNTAINEERING & TREKKING ASSOCIATION, MANIPUR**

**NOTIFICATION NO. 57/2014 [F.NO.V.27015/1/2014-SO(NAT.COM)]/SO 3005(E), DATED 27-11-2014**

In exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government, on the recommendations of the National Committee for Promotion of Social and Economic Welfare, hereby notifies the institutions approved by the said National Committee, mentioned in column (2) of the Table below, and approves the eligible projects or schemes specified to be carried on by the said institutions and the estimated cost thereof as mentioned in column (3) of the said Table, and also specifies in the column (4) of the Table the maximum amount of such cost which may be allowed as deduction under the said section 35AC for the period of approval, namely:—

**TABLE**

<i>Serial No.</i>	<i>Name of the Institution</i>	<i>Project or scheme and estimated cost thereof</i>	<i>Maximum amount of cost to be allowed as deduction under section 35AC and period of approval</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	The Manipur Mountaineering & Trekking Association, MMTA Road, Khaman Lampak Sports Complex, Imphal - 795001 - Manipur	'Infrastructure Development Project on Adventure and Eco Tourism'	Rs.5.00 crore for three years commencing with 2014-15, i.e., 2014-15, 2015-16 and 2016-17.

**II.** This notification shall remain in force for a period of three years in relation to financial years 2014-15, 2015-16 & 2016-17, in respect of the projects or schemes mentioned at serial number 1 of the Table above.

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